

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 85622 of 2019

(Arising out of Order-in-Appeal No. MKK/347/RGD/APP/2018-19 dated 30.11.2018 passed by the Commissioner of Central Tax, Central Excise & Service Tax (Appeals), Raigarh, Mumbai.)

M/s Wheelabrator Alloy Castings Ltd.Appellant
**Runwal & Omkar Esquare,
4th Floor, Eastern Express Highway,
Opp Sion, Chunabhatti Signal,
Sion (East), Mumbai – 400 022**

VERSUS

Commissioner of CGST, Navi MumbaiRespondent
**Null 16th Floor, Satra Plaza,
Palm Beach Road, Sector 19 D,
Vashi, Navi Mumbai – 400 705**

APPEARANCE:

None for the Appellant
Shri N.N. Prabhudesai, Supdt. Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85949/2020

Date of Hearing: 22.12.2020
Date of Decision: 22.12.2020

Appellant has sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and that in consequence acceptance of declaration prescribed in discharge certificate has been issued by the competent authority.

2. Learned Authorised Representative admits no outstanding dues against the appellant, as reflected in Form No. SVLDRS-4.

3. In accordance with the provisions of the scheme, and as per section 127(6) of Finance Act, 2019, appeal is dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad